

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

RAJYA SABHA

**UNSTARRED QUESTION NO. 2507
TO BE ANSWERED ON THURSDAY, THE 24TH MARCH, 2022**

LAND DISPUTE CASES IN RURAL AREAS OF KARNATAKA

2507. SHRI IRANNA KADADI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has taken note that the maximum cases in rural areas pertain to land disputes in Karnataka;**
- (b) if so, the details thereof; and**
- (c) the steps taken by Government for speedy disposal of such cases?**

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (c): Record of various cases in High Courts, District & Subordinate Courts is maintained on the National Judicial Data Grid (NJDG). NJDG, however, does not maintain any separate category of land dispute cases in the rural areas. Moreover, land and its management is the responsibility of the respective State Governments and figures in List II – State List under the Seventh Schedule of the Constitution of India. As per information provided by the High Court of Karnataka, the total number of land dispute cases in District Judiciary in the State of Karnataka as on 28.02.2022 is 376622.

Department of Land Resources, under the Ministry of Rural Development, Government of India is, however, implementing the “Digital India Land Records

Modernization Programme” that, *inter alia*, provides for digitization of Records of Right, cadastral maps, computerization of registration and integration of registration with the revenue offices, ultimately resulting in minimization of land disputes, to some extent. Further, State Governments and High Courts have been requested to enable linking of land records with eCourts project. The Department of Land Resources has also taken up a project on pilot basis in the States of Haryana, Uttar Pradesh and Maharashtra to integrate land records information with Case Information System (CIS) of eCourts project.
